

MINUTES OF THE MEETING No. 16/12 dated 20.7.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri A.K. Aggarwal, Deptt. of C&PC(PC.Div)
3. Shri P.P Srivastava, Deptt. of C&PC(Chem.Div)
4. Shri Nand Lal, DIPP
5. Shri A.K. Cashyap, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.15/11 for confirmation and confirmed and adopted the same without any change.

Case No M-64 NC No16/12 Dated 20.7.2011	M/ s Liberty Whiteware Ltd, Karnal F.No. 01/83/50/708/AM09/DES-IV RLA F.No.05/24/40/326/AM09 Lic.No.0510226237 dated 26.8.2008
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The Committee considered the case as per agenda. The Committee discussed the case with the TA (DIPP) and noted that the exporter has furnished information, which do not match with the declaration made earlier. Therefore, it was decided to call for

copies of Shipping Bills from the exporter. A reply has been furnished by the firm to the TA vide letter dated 25.7.2011. Accordingly the case may be relisted on 17.8.2011

Case No M-65 NC No16/12 Dated 20.7.2011	M/ s Liberty Whiteware Ltd, Karnal F.No. 01/83/50/346/AM10/DES-IV RLA F.No.05/24/40/325/AM10 Lic.No.0510246581 dated 24.7.2009
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The Committee considered the case as per agenda. The Committee discussed the case with the TA (DIPP) and noted that the exporter has furnished information, which do not match with the declaration made earlier . Therefore, it was decided to call for copies of Shipping Bills from the exporter. A reply has been furnished by the firm to the TA vide letter dated 25.7.2011. Accordingly the case may be relisted on 17.8.2011

Case No M-66 NC No16/12 Dated 20.7.2011	M/ s Hi-Tech Inks (P) Ltd, Mumbai F.No. 01/83/50/580/AM09/DES-IV RLA F.No.03/94/40/243/AM09 Lic.No.0310473569 dated 6.6.2008
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The Committee considered the case as per agenda. A personal hearing was granted to the firm. Shri Kaushik, Sr. Manager, attended the meeting and he could not furnish all the details required by the Committee. Therefore, the Committee asked the representative of the firm to provide license-wise details (License No., Shipping Bills and consumption certificate etc.) to TA (DIPP) under intimation to this office. Reply waited from the firm. Accordingly the case may be relisted on 17.8.2011

Case No M-67 NC No16/12 Dated 20.7.2011	M/ s Rallis India Ltd, Mumbai F.No. 01/83/50/567/AM09/DES-IV RLA F.No.03/94/40/147/AM09 Lic.No.0310471774 dated 21.5.2008
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC (Chem. Div) vide U.O.No.Nil dated 15.7.2011, the Committee decided to amend the description of Import Item to read as under:-

Import Item

From	To
1-(4-Chloro Phenyl) Dimethyl Pentanone	Pentanone

The quantity and other description mentioned in the minutes of ALC M.No. 26/83 dated 24.9.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/83-ALC1/2011 **MEETING DATE** : 20.07.2011

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 14.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011..			

2	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 14.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011..			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 14.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011..			

Case No.:9/42/83-ALC1/2010	Partv Name:DIJODWALA PRODUCTS	Meet No/Date:16/83-ALC1/2011	Status:Case
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4		LTD.,	20.07.2011	Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda. Since no data is available on line, the case was deferred for four weeks. Accordingly the case may be re-listed on 17.8.2011.			

5	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

6	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

7	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

8	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

9	Case No.:7/44/83-ALC1/2010	Party Name:FINOTEX FIBRECAST,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Rejected
	HQ File :01/83/050/00830/AM11/	RLA File :31/24/040/00190/AM11/	Lic.No/Date:3110045892 13.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 24/3/2011 and 2.5.2011 issued by Deptt. of C&PC(PC.Div) followed by reminder dated 6.6.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

11	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:17.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.

12	Case No.:11/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00737/AM11/	RLA File :10/24/040/00083/AM11/	Lic.No/Date:1010041261 27.12.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

13	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

14	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

15	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:17.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.

16	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

17	Case No.:1/38/85-ALC3/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Approved								
	HQ File :01/85/050/00173/AM11/	RLA File :10/24/040/00101/AM11/	Lic.No/Date:1010041539 19.01.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/06/09-10/2458 dt. 12.7.2010 stating that the weighted average yield comes to 0.72% whereas the firm has applied at 2.02% yield, the Committee decided to approve the case at 2.02% yield as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Turmeric</td><td>0.33 MT</td><td>Turmeric</td><td>16.80 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Oleoresin Turmeric	0.33 MT	Turmeric	16.80 MT
	Item of Export	Qty	Item of Import	Qty								
Oleoresin Turmeric	0.33 MT	Turmeric	16.80 MT									
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.												

18	Case No.:9/44/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00832/AM11/	RLA File :10/24/040/00098/AM11/	Lic.No/Date:1010041593 25.01.2011	Defer Date:17.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.

19	Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.6.2011 issued by DIPP by E-mail. A letter to go to firm. Accordingly the case may be re-listed on 17.8.2011..			

20	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

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Case No.:7/48/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Approved
HQ File :01/83/050/00932/AM11/	RLA File :05/23/040/00320/AM11/	Lic.No/Date:0510284229 18.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/97/2009-PC.II dated 20.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Formulated Additive	1 Kg	1. C10 Plus Linear Alpha Olifines	0.6825 Kg

Paraffin

2. C20 Plus Linear Alpha Olifines

0.3675 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/48/83-ALC1/2010

Party Name:VIVIMED LABS LIMITED

Meet No/Date:16/83-ALC1/2011
20.07.2011Status:Case
Approved

HQ File :01/83/050/00933/AM11/

RLA File :09/24/040/00341/AM11/

Lic.No/Date:0910045588
18.02.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/121/2010-Ch.II dated 20.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Nitro Blue or Jarocol Blue 12	1 Kg	Violet 1,4 D N, N-Bis (2-Hydroxyethyl)-2-Nitro-P-Pheylenediamine	1.748 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/48/83-ALC1/2010

Party Name:SYNTHITE INDUSTRIES
LIMITEDMeet No/Date:16/83-ALC1/2011
20.07.2011Status:Case
Deferred

HQ File :01/83/050/00935/AM11/

RLA File :10/24/040/00107/AM11/

Lic.No/Date:1010041843
21.02.2011Defer
Date:17.08.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.

Case No.:11/48/83-ALC1/2010

Party Name:SYNTHITE INDUSTRIES
LIMITEDMeet No/Date:16/83-ALC1/2011
20.07.2011Status:Case
Deferred

24	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:17.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.				

25	Case No.:12/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00937/AM11/	RLA File :10/24/040/00109/AM11/	Lic.No/Date:1010041845 21.02.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

26	Case No.:13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

27	Case No.:14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
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28	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:17.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.				

29	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:17.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.				

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Case No.:2/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Approved
HQ File :01/83/050/01088/AM11/	RLA File :08/24/040/00357/AM11/	Lic.No/Date:0810097329 17.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 19.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Solvent Based Silver	1 Kg (consisting of Silicon Polyester Resin 74.809%)	1. Silicon Polyester Resin HTL-3 2. Silicon Carbide F 1000W 3. Aluminium Paste ZP 10051 4. Aluminium Paste SM 6665	0.74809 Kg 0.02999 Kg 0.03291 Kg 0.00197 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:16/83-ALC1/2011	Status:Case
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31		LIMITED	20.07.2011	Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

32	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

33	Case No.:12/52/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/01098/AM11/	RLA File :03/95/040/00873/AM11/	Lic.No/Date:0310621982 18.03.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.6.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 3.8.2011 issued by this office by E-Mail. Accordingly the case may be re-listed on 17.8.2011..			

34	Case No.:14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated _____ issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 17.8.2011..			

35	Case No.:15/52/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Approved
	HQ File :01/83/050/01101/AM11/	RLA File :03/94/040/01062/AM11/	Lic.No/Date:0310622219 21.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/30/2011-Ch.II dated 6.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tris Tridecyl Phosphite	1 Kg	1. Phosphorous Trichloride 2. Phenol 3. Tridecyl Alcohol	0.242 Kg 0.050 Kg 1.030 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

37	Case No.:20/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case deferred
	HQ File :01/83/050/00239/AM12/	RLA File :03/94/040/01162/AM11/	Lic.No/Date:0310624135 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 30.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.

38	Case No.: 5/2/83-ALC1/2011	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Approved
	HQ File :01/83/050/00005/AM12/	RLA File :17/24/040/00007/AM11/	Lic.No/Date:1710003908 01.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 19.7.2011, based on the material balance sheet for the eight export items. the Committee decided to approve the case, as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

39	Case No.:44/2/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status :Case Approved											
	HQ File :01/83/050/00044/AM12/	RLA File :09/24/040/00009/AM12/	Lic.No/Date:0910046298 07.04.2011	Defer Date:											
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/121/2010-Ch.II dated 20.7.2011 the Committee decided to approve the case as under:-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Jarocol Steel Blue</td><td>1 Kg</td><td>1. m Amino Acetanilide</td><td>1.100 Kg</td></tr><tr><td></td><td></td><td>2. 1,5 Dinitro Naphthalene</td><td>2.031 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Jarocol Steel Blue	1 Kg	1. m Amino Acetanilide	1.100 Kg			2. 1,5 Dinitro Naphthalene
Export Item	Qty.	Import Item	Qty.												
Jarocol Steel Blue	1 Kg	1. m Amino Acetanilide	1.100 Kg												
		2. 1,5 Dinitro Naphthalene	2.031 Kg												
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

Case No.: 45/2/83-ALC1/2011	Party Name:NISHANT AROMAS	Meet No/Date:16/83-ALC1/2011	Status: Case
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40			20.07.2011	Deferred
	HQ File :01/83/050/00045/AM12/	RLA File :03/95/040/00922/AM11/	Lic.No/Date:0310625555 07.04.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent toC(MSME) on 9.6.2011. As requested by TA (DC(MSME), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.8.2011.			

41	Case No.:1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404 18.04.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. ofC&PC(Chem.Div) on 19.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

42	Case No.:19/12/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00238/AM12/	RLA File :08/24/040/00343/AM11/	Lic.No/Date:0810098345 19.04.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. ofC&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.			

43	Case No.:4/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00223/AM12/	RLA File :17/24/040/00010/AM11/	Lic.No/Date:1710003964 20.04.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.

44	Case No.:5/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status :Case Approved								
	HQ File :01/83/050/00224/AM12/	RLA File :17/24/040/00046/AM11/	Lic.No/Date:1710003960 20.04.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/33/2010-Ch.II dated 20.7.2010 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Blend of Dicyandiamide Formaldehyde Resin + Sodium Ligno Sulfonate (Dispersant) + Talc Powder (VENTAN DRS) (Light brown powder) Containing: Dicyandiamide Formaldehyde Resin: 42% Sodium Lignosulphonate 38%</td><td>1 Kg</td><td>1. Dicyandiamide 2. Formaldehyde, 37% 3. Sodium Lignosulphonate</td><td>0.243 Kg 0.701 Kg 0.389 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Blend of Dicyandiamide Formaldehyde Resin + Sodium Ligno Sulfonate (Dispersant) + Talc Powder (VENTAN DRS) (Light brown powder) Containing: Dicyandiamide Formaldehyde Resin: 42% Sodium Lignosulphonate 38%	1 Kg	1. Dicyandiamide 2. Formaldehyde, 37% 3. Sodium Lignosulphonate	0.243 Kg 0.701 Kg 0.389 Kg
	Export Item	Qty.	Import Item	Qty.								
Blend of Dicyandiamide Formaldehyde Resin + Sodium Ligno Sulfonate (Dispersant) + Talc Powder (VENTAN DRS) (Light brown powder) Containing: Dicyandiamide Formaldehyde Resin: 42% Sodium Lignosulphonate 38%	1 Kg	1. Dicyandiamide 2. Formaldehyde, 37% 3. Sodium Lignosulphonate	0.243 Kg 0.701 Kg 0.389 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

45	Case No.:6/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00225/AM12/	RLA File :17/24/040/00009/AM10/	Lic.No/Date:1710003963 20.04.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.

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Case No.:7/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Approved
HQ File :01/83/050/00226/AM12/	RLA File :17/24/040/00031/AM11/	Lic.No/Date:1710003958 20.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/33/2010-Ch.II dated 20.7.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Blend of Sodium salt of Phenol	1 Kg	1. Phenol	0.376 Kg
Sulfonic Acid Formaldehyde		2. Caustic Soda Lye	0.364 Kg
Condensate 88% Minimum		3. Adipic Acid	0.110 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:8/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00227/AM12/	RLA File :17/24/040/00032/AM11/	Lic.No/Date:1710003959 20.04.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.			

	Case No.:1/12/83-ALC1/2011	Party Name:GAMPHRAY LABORATORIES,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
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48	HQ File :01/83/050/00220/AM12/	RLA File :03/94/040/00048/AM12/	Lic.No/Date:0310627693 21.04.2011	Defer Date:17.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.				

49	Case No.:2/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00221/AM12/	RLA File :03/94/040/00074/AM12/	Lic.No/Date:0310628108 26.04.2011	Defer Date:17.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.				

50	Case No.:33/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00252/AM12/	RLA File :17/24/040/00039/AM11/	Lic.No/Date:1710004006 29.04.2011	Defer Date:17.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.				

51	Case No.:34/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM12/	RLA File :17/24/040/00040/AM11/	Lic.No/Date:1710004007 29.04.2011	Defer Date:17.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the				

case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.

52	Case No.: 35/12/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Deferred
	HQ File :01/83/050/00254/AM12/	RLA File :17/24/040/00048/AM11/	Lic.No/Date:1710004008 29.04.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.			

53	Case No.: 36/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Deferred
	HQ File :01/83/050/00255/AM12/	RLA File :17/24/040/00089/AM09/	Lic.No/Date:1710004018 02.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.			

54	Case No.: 16/12/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Deferred
	HQ File :01/83/050/00235/AM12/	RLA File :30/24/040/00012/AM12/	Lic.No/Date:3010074898 10.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.			

	Case No.: 23/12/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Approved
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HQ File :01/83/050/00242/AM12/

RLA File :30/24/040/00011/AM12/

Lic.No/Date:3010074897
10.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 3.3.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Imidicloprid 35% SC (Imidicloprid 35%)	1 Kg	1. Imidacloprid Technical 95%	0.368 Kg
		2. Ethoxylated Derivative of Styrylated of Phenols	0.015 Kg
		3. Ethoxylated Polymethacrylated in Propylene Glycol and Water	0.045 Kg
		4. Trihydroxy Propane	0.080 Kg
		5. Xanthane Gum	0.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:1/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00110/AM12/	RLA File :03/95/040/00041/AM12/	Lic.No/Date:0310630667 11.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011.			

	Case No.:2/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00111/AM12/	RLA File :03/95/040/00042/AM12/	Lic.No/Date:0310630674 11.05.2011	Defer Date:17.08.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011.

Case No.: 3/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Deferred
HQ File :01/83/050/00112/AM12/	RLA File :03/95/040/00043/AM12/	Lic.No/Date:0310630688 11.05.2011	Defer Date:17.08.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011.

Case No.: 4/8/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Approved
HQ File :01/83/050/00113/AM12/	RLA File :03/95/040/00083/AM12/	Lic.No/Date:0310630694 11.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 15022/1/2011-Ch.II dated 19.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Thiamethoxame 25% WG	1 Kg	1. 2-Chloro-5-Chloromethyl Thiazole	0.197 Kg
		2. 3-Methyl-4-Nitroimino Perhydro 1,3,5-Oxa	0.197 Kg
		3. Dimethyl Formamide	0.200 Kg
		4. Supragil WP	0.050 kg
		5. Geropon SC 213	0.0375 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.:5/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00114/AM12/	RLA File :09/24/040/00549/AM11/	Lic.No/Date:0910046746 12.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			
61	Case No.:6/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00115/AM12/	RLA File :09/24/040/00545/AM11/	Lic.No/Date:0910046747 12.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			
62	Case No.:7/8/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00116/AM12/	RLA File :05/23/040/00052/AM12/	Lic.No/Date:0510290567 12.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 17.8.2011..			

63	Case No.:18/12/83-ALC1/2011	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Approved
	HQ File :01/83/050/00237/AM12/	RLA File :34/24/040/00024/AM12/	Lic.No/Date:3410030212 12.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/44/2008-Ch.II dated 20.7.2011 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solvent Yellow 163 (Polyplast Yellow GHS)	1 Kg	1. 1,8 Dichloro Antraquinoine Powder Foam 2. Thiophenol	0.716 Kg 0.575 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:10/12/83-ALC1/2011	Party Name:RAJ BORAX LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00229/AM12/	RLA File :03/95/040/00089/AM12/	Lic.No/Date:0310631167 13.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.			

65	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.

66	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.8.2011			

67	Case No.:21/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00240/AM12/	RLA File :10/24/040/00003/AM12/	Lic.No/Date:1010043069 13.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.8.2011.			

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Case No.:9/8/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Approved
HQ File :01/83/050/00118/AM12/	RLA File :04/24/040/00349/AM11/	Lic.No/Date:0410124120 16.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/63/2007-PC.II dated 12.7.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Filler Master Batch (Containing 25% LLDPE and 75% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2550 Kg 0.7650 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:10/8/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00119/AM12/	RLA File :05/24/040/00033/AM12/	Lic.No/Date:0510290849 16.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

70	Case No.:3/12/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00222/AM12/	RLA File :03/95/040/00046/AM12/	Lic.No/Date:0310631599 18.05.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 30.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

71	Case No.:9/12/83-ALC1/2011	Party Name:ARJUN MARKETING SERVICES	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00228/AM12/	RLA File :03/94/040/00063/AM12/	Lic.No/Date:0310635280 09.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011.			

	Case No.:22/12/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
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72	HQ File :01/83/050/00241/AM12/	RLA File :31/83/040/00030/AM12/	Lic.No/Date:3110048541 09.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

73	Case No.:24/12/83-ALC1/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00243/AM12/	RLA File :03/95/040/00023/AM12/	Lic.No/Date:0310635186 09.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 2.8.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

74	Case No.:26/12/83-ALC1/2011	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00245/AM12/	RLA File :05/24/040/00382/AM11/	Lic.No/Date:0510293007 10.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 2.8.2011. Accordingly the case may be relisted on 17.8.2011			

75	Case No.:27/12/83-ALC1/2011	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00246/AM12/	RLA File :05/23/040/00095/AM12/	Lic.No/Date:0510293126 13.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to			

enable TA to examine the case. Accordingly the case may be re-listed on 17.8.2011.

76	Case No.:28/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00247/AM12/	RLA File :04/24/040/00042/AM12/	Lic.No/Date:0410124883 13.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

77	Case No.:29/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00248/AM12/	RLA File :04/24/040/00041/AM12/	Lic.No/Date:0410124884 13.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

78	Case No.:30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and for four weeks.. Accordingly the case may be re-listed on 17.8.2011.			

	Case No.:31/12/83-ALC1/2011	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00250/AM12/	RLA File :03/95/040/00165/AM12/	Lic.No/Date:0310635767	Defer

79		13.06.2011	Date:17.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.7.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 17.8.2011..			

80	Case No.: 32/12/83-ALC1/2011	Party Name:NISHANT AROMAS	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Deferred
	HQ File :01/83/050/00251/AM12/	RLA File :03/95/040/00142/AM12/	Lic.No/Date:0310635782 13.06.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.8.2011.			

81	Case No.: 1/16/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Deferred
	HQ File :01/83/050/00303/AM12/	RLA File :03/95/040/00170/AM12/	Lic.No/Date:0310640719 06.07.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.8.2011			

	Case No.: 2/16/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status: Case Approved
	HQ File :01/83/050/00304/AM12/	RLA File :05/23/040/00117/AM12/	Lic.No/Date:0510295904 06.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/4/2009-Ch.II dated 20.7.2011 the Committee decided to approve the case on repeat basis as under:-			

82	Export Item	Qty.	Import Item	Qty.
	KINOX –B42 mixture of 1 Part Tris (3,5-di-tert-butyl-4 hydroxy benzyl) Isocyanurate (KIONOX 34) + 2 Part Tris (2,4 – Di-tert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Isocyanuric Acid 3. Para Formaldehyde 4. Dibutyl Amine 5. Aceto Nitrile 6. 2,4-Di Tert Butyl Phenol 7. Iso Propyl Alcohol 8. Phosphorous Trichloride	0.317 Kg 0.066 Kg 0.0462 Kg 0.028 Kg 0.099 Kg 0.801 Kg 0.179 Kg 0.170 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

83	Case No.:3/16/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00305/AM12/	RLA File :04/24/040/00089/AM12/	Lic.No/Date:0410125731 07.07.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.8.2011			

84	Case No.:4/16/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00306/AM12/	RLA File :04/24/040/00080/AM12/	Lic.No/Date:0410125732 07.07.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. Accordingly the case may be re-listed on 17.8.2011.			

	Case No.:5/16/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:16/83-ALC1/2011	Status:Case
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85			20.07.2011	Deferred
	HQ File :01/83/050/00307/AM12/	RLA File :03/94/040/00218/AM12/	Lic.No/Date:0310641765 12.07.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.8.2011			

86	Case No.:6/16/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00308/AM12/	RLA File :05/23/040/00133/AM12/	Lic.No/Date:0510296381 12.07.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.8.2011			

87	Case No.:7/16/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:16/83-ALC1/2011 20.07.2011	Status:Case Deferred
	HQ File :01/83/050/00309/AM12/	RLA File :05/23/040/00147/AM12/	Lic.No/Date:0510296563 14.07.2011	Defer Date:17.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.8.2011			

Date:02.08.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

